

(6)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Dated: This the 11th day of DECEMBER 2007.

Diary No. 1284 of 2007. in (OA - 1206/07)

Hon'ble Mr. Ashok S Karamadi, Member (J)

Hon'ble Mr. K.S. Menon, Member A

Mahrani Deen Yadav, S/o Sri R.A. Yadav, R/o 234/1,
Tilyarganj, Allahabad.

..... Applicant

By Adv: Sri K.P. Singh

V E R S U S

1. Union of India through the Secretary,
Ministry of Defence, **NEW DELHI**.
2. The Director General of Ordnance Services , (O.S.
-8C) (II) MGO's Branch, Integrated HQ of MOD
(Army) DHQ P.O., **NEW DELHI**.
3. Officer In Charge, A.O.C. Records, **SICUNDARABAD**.
4. Commandant, COD, Chheoki, **ALLAHABAD**.

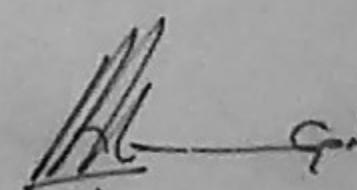
..... Respondents

By Adv: Sri S. Singh

O R D E R

By Hon'ble Mr. Ashok S Karamadi, Member (J)

This OA has been filed seeking direction to the respondents to forward the name of the applicant for promotion to the post of Grade 'C' (LDC) as per service No. C/02/2004 dated 13.04.2004 as per clarification letter dated 14.11.2007. It is stated that the applicant is eligible for promotion for Grade 'C' (LDC) post. Since the respondents have failed to consider his case, he filed this Original Application. The learned counsel submits that the applicant has



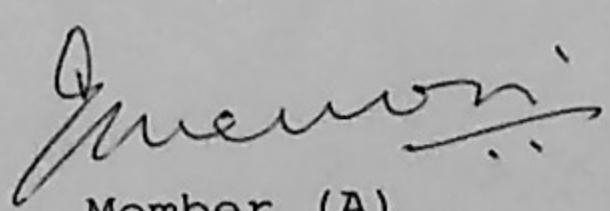
(7)

filed representation dated 01.10.2007 before the respondent No. 2 bringing his grievance to the authority concerned. Even though the representation is submitted the respondents have not taken any steps on it till today.

2. The learned counsel for the Respondents' submits that since the representation is pending before the authority concern, and as such his case is premature, and the authority concern may be directed to consider the representation of the applicant.

3. Having regard to the submission made by the learned counsel for the parties, we think just and proper to direct the respondent No. 4 to consider the representation dated 01.10.2006²⁰⁰⁷ of the applicant addressed to respondent No. 2 within a period of 0 weeks from the date of receipt of copy of this order by a reasoned and speaking order in accordance with the law and the outcome of the same be communicated to the applicant.

4. With the above direction this OA is disposed of.
No cost.



Member (A)

/pc/

(J)
Member